

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

(IB)-533(PB)/2017

IN THE MATTER OF:

Alpha Splicing

.... Applicant/petitioner

v.

Palm Developers Pvt. Ltd.

.... Respondent

Order under Section 9

Order delivered on 09.01.2018

Coram:

CHIEF JUSTICE (Retd.) M.M. KUMAR

Hon'ble President

S.K. MOHAPATRA

Hon'ble Member (T)

For the Applicant/petitioner: Mr. Divesh Goyal, Company Secretary

For the Respondent: Mr. Arijit Mazumdar & Mr. Shambo Nandy,
Advocates for Respondent/Corporate Debtor

ORDER

A demand draft bearing No. 013822 dated 27.12.2017 for a sum of Rs. 4,50,780/- has been handed over to the representative of the applicant who applies for withdrawal of the petition.

In view of the request made by the representative of the applicant the petition is dismissed as withdrawn.

Sd/-
(M.M. KUMAR)
PRESIDENT

Sd/-
(S.K. MOHAPATRA)
(MEMBER TECHNICAL)

09.01.2018

Vineet